

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 13/MP/2019

Subject : Petition under Section 79 of the Electricity Act, 2003 for claiming relief under Change in Law on account of imposition of Safeguard Duty.

Petitioner : Mahoba Solar (UP) Private Limited (MSUPPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.

Date of Hearing : 17.7.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member

Parties present : Shri Sourav Roy, Advocate, MSUPPL
Shri Harsh Anand, Advocate, MSUPPL
Shri Gaurav Majumdar, Advocate, MSUPPL
Shri M. G. Ramachandran, Sr. Advocate, SECI
Ms. Poorva Saigal, Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI
Shri Rakesh Shah, MSUPPL

Record of Proceedings

The learned counsel for the Petitioner and the Respondent advanced extensive arguments in support of their contentions and reiterated the submissions made in their pleadings.

2. After hearing the learned counsel for the Petitioner and the Respondents, the Commission directed the parties to file their respective written submissions with copy to each other by 31.7.2019.

3. Subject to the above, the Commission reserved the order in the Petition.

By order of the Commission

**Sd/-
(T.D.Pant)
Deputy Chief (Law)**

